

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 10491 OF 2008

Between:

M/s. Reliance Communications Ltd, 101 Lake Shore Towers 6-3-1090/B/1,
Rajbhavan Road Somajiguda Hyderabad Rep.by tis Legal State Co-Ordinator
A.P and Sri P.Purshotham

...PETITIONER

AND

1. State of A.P, rep.by its Principal Secretary Department of Municipal Administration and Urban Development Govt of A.P Secretariat Hyd
2. Municipal Corporation Of Rajajmundry, Rajahmudry
3. Narsaraopet Municipality, Narasarao Rep,by its Commissioner
4. Municipal Corporation of Warangal, Warangal
5. Adoni Municipality, Adoni Rep.by the Commissioner
6. Nest Enterpriss(P) Ltd, Authorised Advertisement Fee Collection Agentof MCH) 86-3-14 Shirdi Sai Marg Near Seventhday Adventist Vadrevu Nagar Tilak Nagar Road Rajahmundry
7. Mahendra Fashions, Warangal
8. Eswar Agencies, D.No.11-11-Flower Bazar Adoni

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order direction particularly one in the nature of writ of Mandamus declaring the action of the respondent municipal authorities and the private municipal advertisement tax collection contractors the sixth, Seventh and eighth respondents herein in calling upon the petitioners to pay advertisement tax

of Rs 4,86,580/- for the display/sign boards by the petitioner company at the business premises of its retail outlets/ distributors /dealers /franchisees where the prepaid and post paid services of the petitioner company are available in the jurisdictions of the respondents authorities as being illegal arbitrary and in violation of the provisions of the A.P Municipal Corporation act 1994 read with the section 421 of the Hyderabad Municipal Corporation act 1955 and direct the first respondent to pass speaking order on the representation made by the petitioners.

I.A. NO: 2 OF 2008(WPMP. NO: 13719 OF 2008)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the second to fifth respondent authorities and the Municipal Advertisement tax Collection contractors/agencies the seventh and eighth respondents herein not to enforce the collection of the Advertisement tax of Rs 4,86,580/- from the petitioner's company and not to remove or initiate any action in respect of the signboards/display boards erected by the petitioner company at the retail outlets of the dealers/distributors franchises spread over the entire State.

I.A. NO: 1 OF 2008(WVMP. NO: 2578 OF 2008)

Between:

M/s. Mahendra Fashions, D.No.4-9-128, Chowrashta Waranga;-506 001 Rep. by its Authorized Signatory Sri Mahesh Rathod S/o: Jayanthilal Rathod, Aged about 38 years,

...PETITIONER/RESPONDENT No.7

AND

1. M/s. Reliance Communications Ltd, 101 Lake Shore Towers 6-3-1090/B/1, Rajbhavan Road Somajiguda Hyderabad Rep.by tis Legal State Co-Ordinator A.P and Sri P.Purshotham

...RESPONDENT/WRIT PETITIONER

2. State of A.P, rep.by its Principal Secretary Department of Municipal Administration and Urban Development Govt of A.P Secretariat Hyd
3. Municipal Corporation Of Rajajmundry, Rajahmudry
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8. Eswar Agencies, D.No.11-11-Flower Bazar Adoni

...RESPONDETS/RESPONDENTS

(RR 2 to 8 are not necessary)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders passed in WPMP.No.13719 of 2008 in WP.No.10491 of 2008 dated 2.5.2008 on the file of this Hon`ble court.

Counsel for the Petitioner: SRI S. KRISHNA MURTHY

Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMN AND URBAN DEVELOPMENT

Counsel for the Respondent No.4: SRI M. VISHNUVARDHAN REDDY

Counsel for the Respondent No.5: SRI DAMERLA RAVI KUMAR

Counsel for the Respondent No.6: SRI M. GOVIND REDDY

Counsel for the Respondent No.7: SRI S. S.NAGESWARAREDDY

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.10491 of 2008

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

2. It appears that the petitioner is not interested in prosecuting the Writ Petition.

3. Therefore, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri S. Krishna Murthy, Advocate [OPUC]
2. One CC to Sri Damerla Ravi Kumar, Advocate [OPUC]
3. One CC to Sri M. Govind Reddy, Advocate [OPUC]
4. One CC to Sri S. S.Nageswarareddy, Advocate [OPUC]
5. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana. [OUT]
6. One CC to Sri M. Vishnuvardhan Reddy, Advocate [OPUC]
7. Two CD Copies

TJ
GJP



HIGH COURT

DATED:21/08/2024

ORDER

WP.No.10491 of 2008



DISMISSING THE WRIT PETITION FOR WANT OF
PROSECUTION

WITHOUT COSTS

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05/11/24
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